

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SATVA INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Satva Infratech Private Limited
2.	Date of incorporation of corporate debtor	December 10, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209TG2007PTC056592
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 8-3-945, Flat No.102, Srinilaya Enclave, Ameerpet, Hyderabad, Telangana- 500073, India
6.	Insolvency commencement date in respect of corporate debtor	November 17, 2021 (refer note below)
7.	Estimated date of closure of insolvency resolution process	May 16, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prakul Thadi IBBI/PA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana-500018, India. Email id: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana-500018, India Email id: cirp.satva@gmail.com
11.	Last date for submission of claims	April 15, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A.	Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of **Satva Infratech Private Limited** on November 17, 2021. However, on **March 07, 2022**, the Hon'ble National Company Law Tribunal, Hyderabad Bench recalled the appointment of erstwhile IRP and appointed the undersigned to carry functions as the Interim Resolution Professional of **Satva Infratech Private Limited**.

The creditors of **Satva Infratech Private Limited** are hereby called upon to submit their claims with proof on or before **April 15, 2022** to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: April 1, 2022
Place: Hyderabad

Sd/-
MR. PRAKUL THADI
Interim Resolution Professional of
Satva Infratech Private Limited
IBBI/PA-002/IP-N01149/2021-2022/13806

